

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.133/MP/2016

Subject : Petition under Section 79 of Electricity Act, 2003 read with statutory framework governing procurement of power through competitive bidding and Article 13.2(b) of PPA dated 7.8.2007 executed between Sasan Power Ltd. and the procurers from compensation due to Change in Law impacting revenues and costs during the Operating Period.

Petitioner : Sasan Power Ltd.

Respondents : MP Power Management Co. Ltd. and others

Date of hearing : 6.10.2016

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Parties present : Shri Amit Kapur, Advocate, SPL
Shri M.G. Ramachandran, Advocate, Rajasthan Discoms
Ms. Poorva Saigal, Advocate, Rajasthan Discoms

Record of Proceedings

Learned counsel for the petitioner submitted that the present petition has been filed invoking Article 13.2 of the PPA read with Section 79 (1) (b) of the Electricity Act, 2003 seeking following reliefs due to Change in Law events regarding modification of existing norms and introduction of new norms for operating thermal power plants:

- (a) Sulphur Dioxide (SO_x) Emissions to be kept below 200 mg/Nm³.
- (b) Maximum specific water consumption of all existing Cooling Tower based plants to be reduced to 3.5m³/MWh.
- (c) Particulate Matter Emission limited to 50 mg/Nm³.
- (d) Oxides of Nitrogen emission limited to 300 mg/Nm³.
- (e) Mercury emission limited to 0.03 mg/Nm³.

2. Learned counsel requested the Commission to issue notice to the respondents.

3. After hearing the learned counsel for the petitioner, the Commission admitted the petition and directed to issue notice to the respondents.

4. The Commission directed the petitioner to serve copy of the petition on the respondents by 21.10.2016. The respondents were directed to file their replies, on affidavit, by 18.11.2016 with an advance copy to the petitioner, who may file its rejoinder, if any, on or before 2.12.2016. The Commission directed the petitioner and the respondents that due date of filing the replies and rejoinder should be strictly complied with. No extension shall be granted on that account.

5. The petition shall be listed for hearing on 20.12.2016.

By order of the Commission

Sd/-

**(T. Rout)
Chief (Law)**